

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3994  
ANSWERED ON:18.12.2012  
CASES OF CRIME AGAINST WOMEN IN COURTS  
Dubey Shri Nishikant

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of cases of crime against women filed in various courts during each of the last three years and the current year, State-wise;
- (b) the number of cases in which decisions have been pronounced by the courts and the number of cases still pending during the said period; and
- (c) the steps taken by the Government to clear all the pending cases?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (c): As per information provided by the National Crime Records Bureau (NCRB), a total number of 7,52,495, 8,08,343 and 8,64,268 cases of crime against women were for trial during the years 2009, 2010 and 2011 respectively. State/UT wise cases for trial at during the year, cases withdrawn, and cases in which trials completed and cases pending trial at the end of the year under crime against women during 2009-2011 are enclosed at Annexure.

The total number of cases in which trials were completed are 1,00,611, 1,08,933 and 1,12,368 for the years 2009, 2010 and 2011 respectively and a total number of 6,36,590, 6,85,708 and 7,36,385 cases were pending for trial in the country during 2009, 2010 and 2011 respectively.

As per information from Ministry of Law and Justice, the Central Government had undertaken a pendency reduction drive from July 2011 to December, 2011 with the Chief Justices of the High Courts in the country. They were requested to clear the long pending cases as well as give preference to cases relating to marginalised sections of the society.

As per feedback received from various High Courts, total pendency was reduced by over 6 lakh cases, out of which about 1.36 lakh cases belonged to targeted groups such as senior citizens, disabled, minors and marginalized sections of society.

A similar drive has been undertaken this year as well from July, 2012 to December, 2012. The main focus of pendency reduction drive this year is to free our judicial system of cases pending for more than five years. Simultaneously, emphasis is being laid on increasing the number of judges in subordinate judiciary by filling the existing vacancies and creating additional posts so that disposal of cases is expedited and there is reduction in overall pendency.